

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 409/93 199  
TR.A.NO.

DATE OF DECISION 8.11.1993

Shri H.N.Tatuawadi. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

1. Whether it be referred to the Reporter or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ?

  
(M.S. DESHPANDE)  
VICE CHAIRMAN

mbm:

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.409/93.

Shri H.N.Tatwawadi.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,

Appearances:-

Applicant by Shri M.K.Deshpande.  
Respondents by Shri R.P.Darda.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 8.11.1993.

Heard Shri M.K.Deshpande, counsel for the applicant and Shri R.P.Darda, counsel for the Respondents.  
The Respondents have not filed their reply.

2. The applicant's grievance is that the instalments which he was paying towards State Group Insurance Scheme from May, 1982 have not been paid to him though he retired on 31.12.1988.

3. Shri Darda states that he has no instructions about the actual amount which is payable to the applicant. The Respondents are directed to calculate and ascertain the amount that is due to the applicant as his contribution towards the Fund and pay the amount to him with interest at 12% p.a. within three months from the date of the communication of this Order to the Respondents.

4. The O.A. is disposed of with no order as to costs.

*[Signature]*  
(M.S.DESHPANDE)  
VICE-CHAIRMAN